

ITEM NO.16

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
18854/2014

(Arising out of impugned final judgment and order dated
11/07/2014 in RP No. 9632/2014 in CMWP No. 32271/2002,12/12/2013
in CMWP No. 32271/2002 passed by the High Court Of Judicature at
Allahabad)

VINDU KISHORE SHARMA

Petitioner(s)

VERSUS

CHANCELLOR, CHAUDHARY CHARAN SINGH

UNIVERSITY, MEERUT & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 28/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Yatish Mohan, Adv.
Mr. Anand Bali, Adv.
for Mr. Kedar Nath Tripathy, AOR (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned counsel for the petitioner contends, that the
very act of applying for personal promotion envisages the
exercise of option.

Issue notice.

In the meantime, operation of the order dated 5.6.2008
(Annexure P-21, at page no. 129 of the SLP paper book) shall
remain stayed.

(Parveen Kr. Chawla)
Court Master

(Renuka Sadana)
Court Master